

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 607

Company Appeal-35/252/ND/2024

IN THE MATTER OF:

M/s. GalovaMarketing Pvt. Ltd.

...APPELLANT

Vs

RoC

...RESPONDENT

Section

U/s 252

Order delivered on 09.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant

:Adv. Awnish Kumar, Adv. Deepu.

For the RoC

:Adv. Jyoti Khurana

For the IT Department

:

ORDER

Ld. Counsel on behalf of the Appellant is present and submitted that in terms of order dated 04.03.2024 they have served the Respondents and have filed the proof of service. Proxy Counsel on behalf of RoC is present and sought time to file their report. None appears on behalf of Income Tax Department. List the matter on **18.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)